

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 05 OF 2025

IN THE MATTER OF

Kartar Singh & Anr.

...Applicants

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

INDEX

S. No.	PARTICULARS	PAGE NO.
1.	Reply on behalf of Respondent No.5 /Delhi Transport Corporation (DTC)	1-9
2.	ANNEXURE R5/1: Copy of allotment letter dated 01.04.1998 bearing n No. F.24 (4) 58/12.	10-12
3.	ANNEXURE R5/2: Copy of letter dated 24.05.2001.	13
4.	ANNEXURE R5/3: Copy of news reporting of January 2019.	14-16
5.	ANNEXURE R5/4: Copy of MOU dated 17.06.2022.	17-31
6.	ANNEXURE R5/5: Copy of notified wetlands list as available on https://dpgs.delhi.gov.in .	32-60

7.	ANNEXURE R5/6: Copy of latest photographs of wetland Najafgarh F/74.	61-64
8.	Authority letter	65
9.	Proof of Service	66

Place: New Delhi

Dated: 21.07.2025

Through



Cauveri Birbal

D/2155/2010

Counsel for the Respondent No. 5 DTC

185 Chamber Block 2

High Court of Delhi

A 11, South Extension, Part 2,

New Delhi – 110049

cauveri@birbalchambers.com/9810017683

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**REPLY ON BEHALF OF RESPONDENT NO.5 /DELHI TRANSPORT
CORPORATION (DTC)**

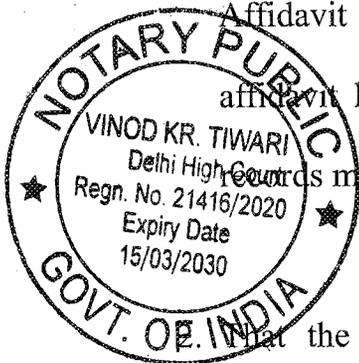
I, Narendra Meena S/o Sh. Ramvilas Meena Age 34 years, currently posted as Manager(Civil) at Delhi Transport Corporation (DTC) having office at Delhi Transport Corporation, I.P. Depot, I.P. Estate, New Delhi 110002 do hereby solemnly affirm and declare as under:

1. That I am the officer duly authorised and competent to affirm the present

Affidavit on behalf of Delhi Transport Corporation (DTC). The present

affidavit has been prepared under my instructions on the basis of the

records maintained by DTC.



That the present Original Application (OA) has been filed by two

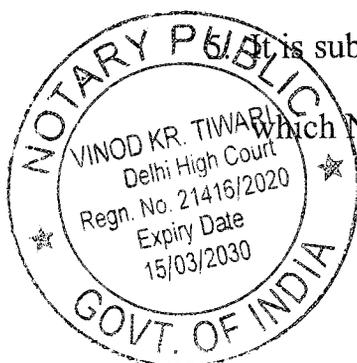
Applicants namely (i) Kartar Singh and (ii) Ravinder Yadav. The name of

Kartar Singh is mentioned as Applicant No. 1 in the Memo of Parties,

however, the OA is not supported by the affidavit of Kartar Singh. In the absence of an affidavit, the present OA on behalf of Kartar Singh is not maintainable and therefore, he be deleted from the memo of parties.

3. That DTC is a statutory corporation under the Government of NCT of Delhi that manages bus services in Delhi. It is committed to provide convenient, comfortable, regular, punctual, efficient, safe, reliable and eco-friendly bus transit system to the public at large at reasonable prices. DTC is proud to be the first in the country to have inducted CNG uses in its city fleet. It is the world's largest eco-friendly CNG fleet operator. DTC has also inducted electric buses in its fleet as its initiative to contributed to building a clean and green Delhi.

4. The present OA concerns 'Najafgarh Bus Terminal'. It is the allegation of the Applicants that the land on which Najafgarh Bus Terminal is operating is a wetland/ johar and has been encroached by DTC. It has been further alleged that DTC is now constructing a new bus terminal on the said wetland/ johar which is violation of Wetlands (Conservation and Management) Rules, 2010.



It is submitted that there has been no encroachment by DTC. The land on which Najafgarh Bus Terminal is operating is not an encroached land and

198

has been duly allotted to DTC by DDA. Brief history of the terminal is as follows:

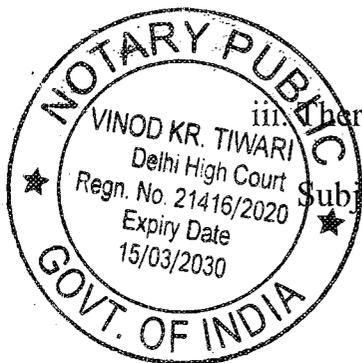
- i. Vide allotment letter dated 01.04.1998 bearing No. F.24 (4) 58/12, Respondent No.4/DDA allotted 7851.57 sq. meters of land (hereinafter "Subject Land") on perpetual leasehold basis to Transport Department, Government of NCT of Delhi for the purpose of a 'Bus Terminal. Clause 1(iv) of the said letter categorically mandates the use of the land for the purposes of Bus Terminal only and no other purpose. Clause 1 (iv) is reproduced below:

"The allotted land shall be used for the purpose of Bus Terminal and no other purpose whatsoever."

Copy of allotment letter dated 01.04.1998 bearing n No. F.24 (4) 58/12 is annexed as **Annexure R5/1.**

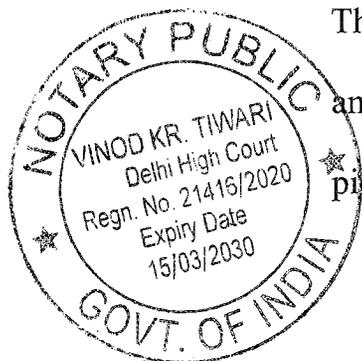
- ii. On 24.05.2001, the Subject Land was physically marked by Tehsildar Najafgarh in the presence of officials of PWD and Transport Department, GNCTD. Copy of letter dated 24.05.2001 is annexed as **Annexure R5/2.**

- iii. Thereafter, PWD commenced construction of the terminal on the Subject Land which got completed in July 2003. Since then more



than 20 years have that the Najafgarh Bus Terminal terminal has been operating in Delhi. The terminal exists on 7851.57 sq. meters of land in Najafgarh that has been allotted by DDA with the express permission of using the land only for a bus terminal. It is submitted that the Subject Land is not a wetland otherwise, it would not have been allotted at all for operating a bus terminal.

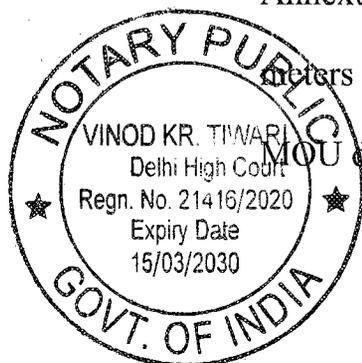
- iv. The Applicants have attempted to make a false case alleging that DTC had earlier encroached the Subject Land and is now “constructing” a terminal. As stated above, the terminal was constructed 20 years ago. The construction that has been recently stayed by this Hon’ble Tribunal vide order dated 04.07.2025 is actually the work of re-development of the terminal.
- v. In January 2019, the Government of NCT of Delhi accorded approval for modernization and revamping of 7 bus terminals in Delhi including Najafgarh Bus Terminal. This decision was passed in light of the fact that majority of the commuters use buses as means of public transport. For decades, bus terminals were neglected causing inconvenience and discomfort to the commuters. The then existing terminals did not incorporate basic public amenities such as waiting area, water and toilet facilities, pick-up/drop-off points. Further, the terminals also suffered from



200

issues such as traffic disorder at the terminal entry and exit points, inaccessibility for para-transit services, informal shops and kiosks lined up along the boundary walls adding to the traffic congestion etc. Adopting the vision to connect Delhi's bus commuters with world class transit experience, the government decided to modernizing and revamp the existing bus terminals and converting the underutilized urban voids into vibrant public hubs where commuters could access civic amenities in a well-designed, multifunctional public space. Hence, a decision was taken to revamp the terminals including the Najafgarh Bus Terminal. Copy of news reporting of January 2019 is annexed as **Annexure R5/3**.

- vi. Pursuant to the above, a Memorandum of Understanding (MOU) dated 17.06.2022 was executed between DTC and Delhi Metro Rail Corporation (DMRC)/Respondent No. 8 vide which DMRC was appointed as the executing/ implementing agency for re-development of various bus terminals in Delhi as per the applicable planning norms mandated in the Master Plan of Delhi-2021. Annexure-A to the MOU comprises of the list of terminals for which DMRC is being appointed. At Sr. No.2 of Annexure A is the Najafgarh terminal having area of 7851.59 sq. meters and the same is mentioned as DDA, Lease Land. Copy of MOU dated 17.06.2022 is annexed as **Annexure R5/4**.

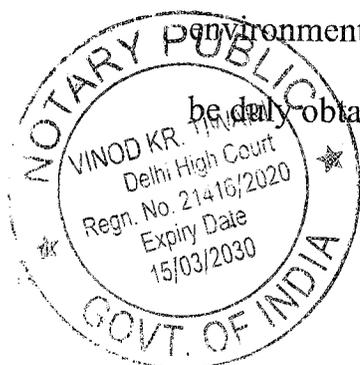


vii. Clause 3 of the MOU dated 17.06.2022 defines the roles and responsibilities of DMRC. The MoU interalia has the following clauses:

- 3.4 DMRC will ensure that the land is used only for the purpose for which they have been handed over and not for any other purpose.
- 3.5. DMRC shall execute the Project only after getting building plans approved as per the statutory requirements and after approval of design.
- 3.6 DMRC shall obtain environmental clearances for the redevelopment works wherever required.
- 3.7. DMRC shall incorporate green building features, rain-water harvesting system, energy efficient building features, water conservation, sewage/effluent treatment/ recycling / disposal, solid waste management, dedicated vehicle parking, green belt, etc. as per conditions stipulated in environmental clearance. The construction and demolition waste if any shall be disposed off in accordance with the provisions of new Construction and Demolition Waste Management Rules, 2016 as amended from time of time.
- 3.8. The trees, if any, situated on the plot will be Government property and if required shall not be removed without prior approval of the concerned statutory authority. The approvals from the local / statutory bodies for tree cutting permission etc. will be obtained by DMRC. Assistance of DTC may be sought where necessary and the same shall be provided forthwith to DMRC.

Therefore, as per the terms of the MOU dated 17.06.2022, all environmental clearances including permission with regard to trees are to

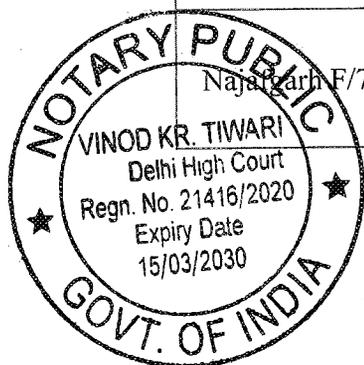
be duly obtained by executing agency.



6. There has been no violation of law including Wetlands (Conservation and Management) Rules, 2017 (hereinafter "Wetland Rules") by the DTC. As per Rule 3 of the Wetland Rules, the said rules are applicable to (a) wetlands categorised as 'wetlands of international importance' under the Ramsar Convention; or (b) wetlands as notified by the Central Government, State Government and Union Territory Administration. The list of notified wetlands are available on the website of Wetland Authority of Delhi which is the concerned authority appointed under Rule 5 for conservation and management of wetlands in Delhi.

7. As per the information available on the website of Wetland Authority of Delhi <https://dpgs.delhi.gov.in>, following are the wetlands in Najafgarh:

Wetland Name	Geographical Coordinates	Area (Ha)	Khasra No/ Areas	Land Ownership
Najafgarh F/74	28° 36' 56.322" N 76° 58' 38.945" E	1.086	12/11/1(6-5), 12/12(8-12)	SDMC
Najafgarh F/77	28° 36' 32.948" N 76° 59' 8.932" E	0.267	23/23/1(2-0)	SDMC
Najafgarh F/75	28° 36' 38.635" N 76° 59' 12.334" E	0.923	23/5/1(6-9)	DDA
Najafgarh F/76	28° 36' 35.559" N 76° 59' 8.991" E	0.254	23/13/2(1-16)	DDA



203

Najafgarh Jheel	28° 31'3.64"N 76° 55'18.39"E - 28° 31'3.64"N 76° 55'18.39"E	2530		BDO
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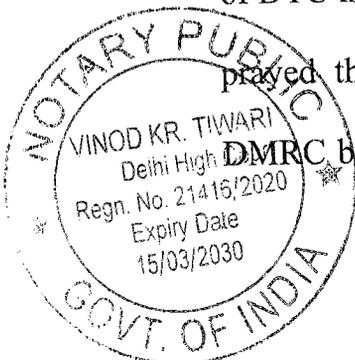
As is evident from the above, the notified wetlands are either under the ownership of DDA or SDMC or BDO. The Najafgarh Bus Terminal is not on any of the notified wetlands. Copy of the notified wetlands list as available on <https://dpgs.delhi.gov.in> is annexed as **Annexure R5/5**.

8. Pertinently, the nearest wetland to Najafgarh Bus Terminal is Najafgarh F/74 which is behind the terminal and is under the ownership of SDMC. The said position is also confirmed by the affidavit filed by Respondent No.4/ DDA wherein it is clearly stated that the water body situation near DTC terminal has been handed over by DDA to SDMC in 2016. The up-keep, maintenance, care and preservation of the said water body is of MCD. Therefore, it is quite clear that there is no encroachment by DTC on any wetland as alleged. Copy of latest photographs of wetland Najafgarh F/74 are annexed as **Annexure R5/6**.

9. That in view of above facts, it is clear that the Subject Land in possession of DTC is not part of wetland and has no link to any wetland. Hence, it is

prayed that the stay order dated 04.07.2025 be vacated and DTC &

DMRC be deleted from the array of parties. Pertinently, any delay in re-



development of the Bus Terminal leads to immense inconvenience to public at large and may also cause cost escalations in the overall project in future.

[Signature]
DEPONENT
NARENDRA MEENA
Manager (Civil)
Delhi Transport Corporation
I. P. Estate, New Delhi-02

VERIFICATION:

Verified at New Delhi on this of July 2025 that the contents of the above affidavit are true and correct to my knowledge based on the records of the DTC. No part of it is false and nothing material has been concealed there-fore.

[Signature]
DEPONENT
NARENDRA MEENA
Manager (Civil)
Delhi Transport Corporation
I. P. Estate, New Delhi-02

22 JUL 2025

[Signature]

Identify the Deponent who has signed/put thumb impression in my presence

[Signature]

Cauveri Birbal
D/2155/2010
Counsel for Respondent No. 5/DTC
185 Chamber Block 2
High Court of Delhi

A 11, South Extension, Part 2,
New Delhi – 110049

cauveri@birbalchambers.com/9810017683



CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTANT WHO IS SEEMED PERFECTLY TO UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI

[Signature]
IDENTIFY THE EXECUTANT/DEPONENT WHO HAS SIGNED IN MY PRESENCE
VINOD KUMAR TIWARI, Advocate, Reg. No. 21416/2020
NOTARY PUBLIC (NEW DELHI)

22 JUL 2025

DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL BRANCH INA.

Block, Vikas Sadan,
INA, New Delhi-23.

Dated.

No. F. 24(4) 88/14
From: Dy. Director (IL),
D.D.A.

11/4/88

To

The Joint Director (PLG.)
- Transport Deptt. / GNCTD
5/9, Under Hill Road
Delhi-110054

Sub : Allotment of land for Bus Terminal at
Najafgarh.

Sir,

With reference to your letter dated 9.12.87 on the subject noted above, I am directed to inform you that under the provisions of DDA (Developed Nazul Land) Rules, 1981, it is proposed to allot you on perpetual lease hold basis a plot of land measuring 7851.57 sqmtrs. for the purpose of Bus Terminal on the usual terms and conditions as given in the approved format of perpetual lease and the following conditions amongst others:

(Rs. 33.80 lac per Acre)
@ 25%

1. That the allottee Transport Deptt. will be required to pay provisional premium of land measuring 7851.57 sqm @ Rs. 50/- per Acre plus 6% p.a. per annum of the total premium. (Aggregate of rates of land is under consideration of the control Govt. The allottee shall have to pay balance premium for the land as per rates determined by the Central Government within the time demanded by DDA. The rates of land determined by Central Government shall be binding upon the allottee and shall not be called in question by it in any proceedings.)
- ii) The allottee shall give an undertaking to the effect that it will pay the balance premium of land as may be demanded by DDA on the basis of the rates determined by Central Government.
- iii) The area of the land / plot is also subject to variation in size, due to requirement of layout plan and demarcation of site etc.
- iv) The allotted land shall be used for the purpose Bus Terminal and no other purpose whatsoever.

Put up immediately

7/11

JIDCP

v. The building plans should be got approved from the Lessor/DDA before getting the same sanctioned for the construction on land and construction as per sanctioned plan shall be completed within a period of 2 years from the date of taking over possession of the plot allotted.

vi. The allottee shall not sell, transfer, assign or other wise part with possession of the whole or any part of the said land or any building thereon except with the provisions consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.

a) Provided that, in the event of the consent being given the Lessor may impose such a terms and conditions as he thinks fit and the Lessor shall be entitled to claim and recover the whole or a portion (as the Lessor may in his absolute discretion determined) of un-earned increase in the value (i.e. the difference between the premium paid and the market value) of the said land at the time of sale, transfer assignment, or Lessor in the respect of the market value, shall be final and binding.

b) Notwithstanding any thing contained in clause (vi) above, the Lessee may with the provisions consent in writing of the Lt. Governor of Delhi (hereinafter called the Lt. Governor) mortgage or change, the said land to such person as may be approved by the Lt. Governor in his absolute discretion.

vii. The lease deed shall be executed and got registered by the society at its own cost and when called upon to do so, by the lessor (President of India), DDA.

viii. In case, the allottee is being allotted land for clubs, community hall, then the Community Hall/clubs shall also be used by the residents of the colony and officers of the DDA residing in nearby, colonies within a radius of 8 KM. on the same fee/charges as are payable by the members of the Club/society. The residents/officers of the DDA will be treated at par with the members of the society for using the facilities provided at the clubs/community hall, on the payment of same fees/charges etc. as are payable by the members of the Lessee's Allottee.

viii-A. The trees if any standing on the plot in question shall remain as DDA property and shall not be removed or disposed of without the prior approval of the Lessor in writing.

ix. That all other conditions as contained in the perpetual lease deed to be executed in this behalf and any other terms / conditions imposed from time to time by the Central Government/Lt. Governor shall be binding upon the allottee. The format of lease deed can be purchased from the office of DDA.

x. If the allottee violates any terms and conditions as mentioned above and in the perpetual lease deed, the allotment shall be cancelled and possession of the land/plot with super structure standing thereon if any, will be taken over by the Lessor (President of India/ DDA) without any compensation to the allottee.

-3-

- xi. If the allotment is cancelled for breaches of any terms/ conditions of the allotment, the possession of the plot/ land with building, if any will be handed over to the DDA by the allottee on the date and give in the cancellation notice.
- 2. If the above terms and conditions are acceptable to you, the acceptance thereof with attested undertaking be sent to the undersigned alongwith the demand draft for (premium Rs. 67,21,464/- Rs. 6557526/- G.R. Rs. 163938/- in favour of DDA within 60 days from the date of issue of allotment-cum-demand letter. The said amount can also be deposited in the bank counter situated in IN. office complex and copy of the same may be sent to this office for having deposit the demand alongwith the acceptance letter, undertaking within 60 days from the date of issue of the demand-allotment letter.
- 3. The payment and the acceptance letter with the required undertaking must to be sent within the 60 days, interest at the rate of 10% shall be chargeable for the delay period upto 6 months of issue of this letter, completion of 6 months from the date of issue, the allotment shall be automatically cancelled, If the society has made the partial payment after 6 months of issue of this letter the society shall have to re-apply for allotment.
- 4. That it is the sole responsibility of the society (allottee) to keep proper watch and ward on the land and protect it against any encroachment.

Yours faithfully,
Dy. Director (IL) 3/98

Copy forwarded for information to Sr.A.O.(IL).

Dy. Director (IL)

Details of Payment :

- 1. Premium of the land measuring 7851.57 acres/hect./sq.mtres, @ Rs. 20/- lac plus 69% enhanced Provisionally Rs. 6557526.00
- 2. Ground rent of the plot @ 2.5 % per annum of the total premium. Rs. 1,63,938.00
- 3. Total . 67,21,464.00

(Rs Sixty seven lac twenty one thousand four hundred sixty four only.)

CSR.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
TRANSPORT DEPARTMENT
5/9, UNDER HILL ROAD, DELHI 110 054.

No.F. P & C 6(19)/TD+1/96/298-403

Date : 24/5/2001

To
The Deputy Commissioner (South West),
Kapashera,
DELHI.

Sub.: Construction of Bus Terminus at Najafgarh.

Sir,

Kindly recall my telephonic discussion with you on 24/5/2001 when I had requested you to direct the Tehsildar, Najafgarh, Sh. C.L.Bawalia to indicate on ground the various corner points of the piece of land measuring 7852 sq.m. which was allotted by DDA to Transport Deptt and physical possession of the land was given to PWD on 27/11/97. After your intervention, Sh. C.L. Bawalia, Tehsildar, Najafgarh went to the site along with officials of PWD and Transport Deptt. and physically marked the point A, B, C, D, E, F, G & H as per the paper map indicating the location of land. However, he refused to testify so on the site map.

As I explained to you on telephone, the Minister (Tpt) had visited the site at 9.00 a.m. on 24/5/2001 and at that time officials of Revenue Deptt. were not present. The Chief Minister, Delhi had also convened a meeting on 18/5/2001 where the issue of the construction of Bus Terminus at Najafgarh was raised and the Chief Minister had desired that work should be started at the earliest.

Since the land has been allotted by DDA to Transport Deptt. after taking an amount of Rs.67 lakhs and the physical possession of the land has also been given by DDA to Transport Deptt, which in turn gave possession to EE, Division-27, PWD, it is very clear that the possession of land is not to be given by Revenue Deptt. now. It is only the physical marking on the site, which is to be testified by the SDM/Tehsildar, Najafgarh so that the Bus Terminus is constructed on the piece of land, which has been allotted by DDA.

I am enclosing a site map indicating various points and also indicating the handing over and taking over of the land from DDA to Transport Deptt. and then to PWD. You are requested to kindly ask the area SDM/Tehsildar to testify the points marked on the map, which have been marked on the ground and shown to EE, Division-27, PWD. I may also add that since Transport Deptt. is the owner of the land any litigation pertaining to it will be taken care of by Transport Deptt.

An early action is requested.

Yours faithfully,


24/5/01
(J.S. SINDHU)
JOINT DIRECTOR (PLG.)

Encl.: Site Plan

Copy to:
1) Engineer in Chief, PWD
2) EE, Division-27, PWD

Copy for information to:

1) PS to Pr. Secy. (Tpt)
2) PA to Spl. Commr. (Tpt)
Secretary to Minister (Tpt)

<https://www.tribuneindia.com/news/archive/delhi/city-to-modernise-7-bus-depots-707374/>

Delhi To Get 7 Modern "Metro-Like" Bus Terminals

Bus commuters should get the same experience that airport and metro train commuters get at transit points, said Delhi Transport Minister Kailash Gahlot.

ANI Delhi News

Jan 02, 2019 08:16 am IST



New bus terminals will have aerodynamic canopy that act like rain shelter and water collector.

New Delhi:

210

With an aim to improve the travelling experience of commuters, the Delhi Government on Tuesday gave its nod for the modernisation of seven bus terminals in the national capital.

"The Transport Department has floated tender for modernisation of Nehru Place Bus Terminal, and tender for another two bus terminals (Najafgarh, Azadpur) are expected to be floated within a week," reads a government statement.

According to the statement, the tenders for the remaining four terminals were expected to be released in February.

Delhi Transport Minister Kailash Gahlot said in the statement, "Bus terminals in Delhi have been neglected for decades and the convenience and comfort of bus commuters often ignored."

"The present terminals do not incorporate basic public amenities such as waiting area, water and toilet facilities, pick-up/drop-off points. And also the spaces are poorly lit and shelters are few and far between which deter women, young and aged passengers and differently-abled commuters from using the terminals."

"Bus commuters should get the same experience that airport and metro train commuters get at transit points, only then will there be pride and universal adoption of public buses in Delhi," he added.

Aiming to connect Delhi's bus commuters with world-class transit experience, the government is looking at modernising bus terminals and converting these underutilized urban voids into vibrant public hubs where commuters can access civic amenities in a well-designed, multifunctional public space.

The futuristic Nehru Place bus terminal will have a public plaza along the Ring Road where commuters can wait and access facilities. It will also have an aerodynamic tree-like canopy which will serve as a rain-shelter and water-collector that directs rainwater into harvesting tanks.

"By bringing the Mohalla Clinic, waiting areas integrated with a creche/play area, e-Kiosk for bill payment into the bus terminal, we

211

are recreating the transport hub into a civic center," the statement noted.

DTC will be able to garner revenue from outdoors signage and digital media integrated into the architecture of the public amenities on site.

Provision has been made for connectivity to the foot-over-bridge located at a short distance from the site as well as integrating a pedestrian bridge to take the commuters to Nehru Place without having to intersect with vehicular traffic.

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MEMORANDUM OF UNDERSTANDING

By and between



DELHI TRANSPORT CORPORATION

and



DELHI METRO RAIL CORPORATION LTD.

For

**DEVELOPMENT OF LAND PARCELS / BUS
TERMINALS AT VARIOUS LOCATIONS IN DELHI**



[Handwritten signature]



AND

DELHI METRO RAIL CORPORATION LTD., a company registered on 03.05.1995 under the Companies Act, 1956, having its registered office at Metro Bhawan, Fire Brigade Lane, Barakhamba Road, New Delhi-110001, India [hereinafter referred to as '**DMRC**' which expression shall unless repugnant to the context or meaning thereof be deemed to include its legal representatives, successors and assigns] acting through its Managing Director of the SECOND PART.

DTC and **DMRC** shall be individually referred to as a 'Party' and collectively as the 'Parties'.

WHEREAS, DTC holds various Land Parcels / Bus Terminals in the city of Delhi. DTC is desirous that the selected Land Parcels / Bus Terminals, as listed in attached Annexure-A, be developed for permitted activities as per the applicable planning norms mandated in the Master Plan of Delhi-2021 [or as amended from time to time], or as per applicable regulations including notified Transit Oriented Development Policy/Regulations. For the purpose, DTC has approached DMRC for development of such Land Parcels / Bus Terminals and is desirous to appoint DMRC as the Executing / Implementing agency for the 'Development of mutually selected Land Parcels / Bus Terminals [hereinafter referred to as 'the Project']', and accordingly the parties are desirous of entering into the present detailed Memorandum of Understanding [MoU]

AND WHEREAS DTC will make available to DMRC all the title deeds / letters of allotment etc., wherever applicable, in respect of the land parcels/bus terminals for due assessment and for its satisfaction and DMRC after satisfying itself as to the location, suitability and availability of the land parcels/bus terminals for the purposes for which the present binding Memorandum of Understanding (MOU) is being entered into by the parties on the terms and conditions agreed hereinunder.

NOW, THEREFORE, in consideration of mutual promises and covenants set forth, both parties hereby agree as follows: -

1.0 Terms of Engagement of Executing / Implementing Agency by DTC

The terms & conditions for entrusting the Project to DMRC, as Executing / Implementing Agency on behalf of DTC, for development of selected Land Parcels / Bus Terminals, held by DTC, are as follows: -



1.1 Mode of Execution of the Project

1.1.1 DMRC shall carry out development of Land Parcels / Bus Terminals on any of the following models (in the order of preference as below): -

- a) Public Private Partnership [PPP] Model
- b) Property Business [PB] Model
- c) Deposit Works basis

duly taking into account the bylaws, instructions, regulations as stipulated by various local bodies / civic agencies / statutory bodies like DDA, Municipal Corporations, Traffic Police, Delhi Urban Arts Commission, Archaeological Survey of India, etc.

1.1.2 Efforts will be made to ensure that the Project is executed such that it is 'Self-Sustainable' in the long term. The Project shall take into account market study for the purpose and should align with approved plan by the Delhi Development Authority [DDA] or any other local body/civic agency/statutory body.

1.1.3 The ultimate decision as to which of the aforementioned models for development of the land parcels / bus terminals is to be adopted shall be that of Empowerment Committee and the decision of such committee shall be final and binding on both the parties.

1.2 Project Planning and Management, Detailed Project Report and Cost Estimate

1.2.1 As per MPD-2021 [updated upto 30.06.2021], activities permitted in the Bus Terminals are reproduced hereunder: -

'All facilities related to Bus & Passengers, parking including watch & ward, Soft Drink & Snack Stall, Administrative Office, Other Offices, and Hotel, Night Shelter, Commercial, Social infrastructure, Residential, Service Apartments, hostels.'

1.2.2 The development planning of the Project shall be as approved by the appropriate authority. Subject to terms of the Contract Agreement to be executed between the Parties, DMRC will carry out the master planning and other development planning of the Project including preparation of Detailed Project Report [DPR], duly taking into account the provisions made in Master Plan of Delhi-2021, Transit Oriented Development [TOD] Policy / Regulations and / or any other regulations applicable from time to time.

1.2.3 For development of Land Parcels / Bus Terminal on Deposit Works model, DMRC will prepare Cost Estimate on the Last Accepted Rate of similar development undertaken at DMRC or CPWD (DSR rates wherever available) rates or rates arrived based on market study, whichever is lower. Subsequently, tenders will be



floated for selection of Contractor(s) to undertake such development. The floating of tenders and undertaking all exercise at every level of development shall be the sole responsibility of DMRC. The final design / specification and the selection of the contractor (in the case of awarding of contracts to many contractors, the lead contractor) shall be finalised in consultation with the Empowered Committee. DTC shall be entitled to supervise the project but however all responsibilities, supervisions and for the development of Land Parcel / Bus terminal shall be that of DMRC. Developed Land Parcel / Bus Terminal will be handed over back to DTC for further disposal.

- 1.2.4 For development on Land Parcel / Bus Terminal on PPP or PB Model, DMRC will prepare cost & revenue estimates and chart out Net Project Value [NPV] for long term leasing / licensing the Land Parcel / Bus Terminal. Subsequently, tender will be floated for selection of Lessee / Licensee to undertake such development. Supervision of work being executed by the concessionaire and contract management during construction phase will be done by DMRC. The floating of tenders and undertaking all exercise at every level of development shall be the sole responsibility of DMRC. The final design/ specification and the selection of the contractor (in the case of awarding of contracts to many contractors, the lead contractor) shall be finalised in consultation with the Empowered Committee. DTC shall be entitled to supervise the project but however all responsibilities, supervisions and for the development of Land Parcel / Bus terminal shall be that of DMRC. After completion of the works as per PPP agreement with the lessee/ licensee / concessionaire, further management of the Lease / License / Concession during entire currency of the lease / license / concession period shall be managed by DTC.
- 1.2.5 For above developments mentioned at 1.2.3 & 1.2.4, DPR shall be prepared by DMRC which would also have Cost and Revenue estimates. The DPR shall include detailed feasibility study report on the project viability by the reputed Property Consultant, Environmental Impact Assessment [EIA] study, Property Consultancy Fees, Publicity & Marketing Costs, payment to DDA / local bodies / statutory authorities against balance land cost & for obtaining necessary permissions/licenses/clearances, project escalation cost, contingency expenditure, Project Management / Consultancy Fees of DMRC. DPR shall then be submitted for approval by DTC.
- 1.2.6 Duly taking into account above paras viz. 1.2.1, 1.2.2, 1.2.3 and 1.2.4, DTC and / or DMRC and / or any other Developing Entity either individually or in a joint manner.



shall apply for necessary development approvals/sanctions/permissions etc. by the appropriate authorities. However, in all such cases, for the aforementioned purpose whatever documents / assistance is required by DMRC shall be communicated by DMRC to DTC in writing within a maximum period of 30 days of approval by DTC of all the activities mentioned in para 1.2.1 to 1.2.5. DTC shall provide all other required documents / support, as demanded by DMRC, for obtaining necessary approvals / sanctions / permissions etc.

1.3 Funding of the Project:

- 1.3.1 The entire cost of development of Land Parcel / Bus Terminal on Deposit Works model shall be borne by DTC. This Cost shall be deposited by DTC with DMRC in advance as per CPWD norms. DMRC shall deposit the entire amount in a separate bank account which shall be utilised for the specific purposes of the property/project. DMRC shall utilize the amount deposited by DTC solely for the purpose of the project and shall not divert the money for any other purpose. DMRC shall also be liable to render accounts for the same to DTC.
- 1.3.2 The entire cost of development of Land Parcel / Bus Terminal on PPP model shall be borne by the 3rd party Concessionaire who shall be selected based on Open tender process by DMRC.
- 1.3.3 The entire cost of development of Land Parcel / Bus Terminal on PB model shall be met from the sale of commercial Built-up area [BUA], residential BUAs or the combination thereof. The Seed Capital required by DMRC for development of the Project shall be determined by the Empowered Committee.

1.4 Empowered Committee

- 1.4.1 A Committee under Chairmanship of Chairman/DTC and comprising two members each from DTC and DMRC [the 'Empowered Committee'] would monitor the implementation of the Project and accord necessary approval for design, change in designs, estimates, deviations, escalation, imposition of penalties on the contractor, if any, Unit Sale price of Built-up Areas, etc. The Empowered Committee shall also review the financial status of the project on Quarterly basis or as desired by the Chairman of the Empowered Committee. Empowered Committee will also decide the amount of initial fund requirement which shall be deposited with DMRC as first instalment towards the cost of deposit work. Empowered Committee, at any point of time, shall be entitled to monitor any aspect of project and it shall also within its power to get the accounts of the project audited for verifying the expenses and costs incurred for the project. The



Empowered Committee shall be formulated within 15 days from the date of signing of this MoU.

218

1.5 Project Management and Consultancy Fees of DMRC

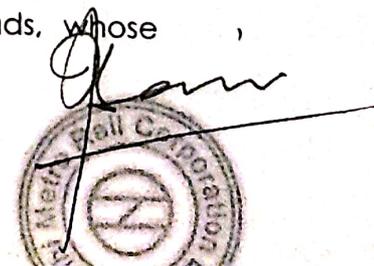
- 1.5.1 DMRC shall be paid Project Management Consultancy Fees [PMC Fees] @ 5% of the actual Project Cost incurred, towards Project development in case of Deposit Works. For Works undertaken under PPP or PB model, PMC Fees shall be @ 5% of the actual Project Cost incurred, towards Project development. The cost/ fee shall be paid as per the following stages: -

S/N	Milestone	PMC Fees
1.	Towards cost of preparation of DPR, at the time of submission of DPR	@ 1% of the Project Cost
2.	At the time of Planning for actual project work like preparation and invitation of bids, subject to actual tenders being floated and award of work under the tenders.	@ 1% of the Project Cost
3.	Remaining Fees shall be paid commensurate with the progress of Work.	@ 3% of the Project Cost in case of PPP or PB work
		@ 3% of the Project Cost in case of Deposit Works

- 1.5.2 DMRC shall also be additionally entitled to an amount equivalent to 1% of the actual project cost towards its marketing fees, payable after the project is completed, subject to due marketing of the project by all approved means and other activities related thereof by DMRC.
- 1.5.3. Remaining Fees as mentioned at 3. above shall be released to DMRC on certification of progress by DMRC, subject to approval / confirmation by Empowered Committee.
- 1.5.4 The actual Project Cost shall be estimated as stated at Para 1.2.3 above. The estimated cost shall be updated every year in the month of April till the entire currency of the Project and DMRC shall be paid revised fees based on such re-assessment. This shall however, be subject to final adjustment on actual project cost, after the completion of the project.
- 1.5.5 The Goods and Services Tax [GST] and other tax, shall be payable to DMRC by DTC on the Project Management Consultancy Fees.
- 1.5.6 After signing of the MOU, in case project does not take off at any stage due to any reason, Empowered Committee shall decide the amount to be paid to DMRC to reasonably cover the expenses incurred towards property feasibility studies, planning and designing and other actual costs including overheads, whose decision shall be final and binding upon the parties.



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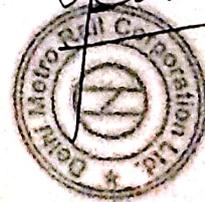


1.6 Timelines

- 1.6.1 The construction / development of the Project should be completed in a phased manner within a period of 1½ years in case of Deposit Works and 2 years in case of works executed on PPP or PB model, from the date of commencement. The date of commencement of construction of the Project shall be from the date of approval of drawings by statutory authorities / local bodies and handing over of hindrance free land to DMRC (in case of deposit works) and to third party concessionaire (in case of PPP/PB works) whichever is later.
- 1.6.2 DMRC shall demand and procure all necessary documents/records/applications etc. from DTC within a period of 30 days from the date of commencement as agreed between the parties. Further feasibility report and other cost estimate shall be obtained by DMRC at time period of 60 days of procuring all necessary record from DTC and shall be submitted to Empowered Committee immediately for its approval. Application for all necessary permission / sanction / approvals etc. shall be made within a period of 60 days of getting the approval / clearance from Empowered Committee. All endeavours shall be made to obtain all necessary clearances / permissions / sanctions / approvals etc. within a maximum period of six months. The floatation of tenders and award of contract shall be made within a further period of three months at the maximum from the date of receipt of all permissions / clearances / sanctions / approvals etc.
- 1.6.3 The modalities of operation of Bus Terminals during construction shall be jointly decided by DMRC & DTC. All efforts shall be made to close all operational activities during construction and in the event continued activities of Bus Terminals is a necessity, DMRC will be required to provide free ingress and egress for the continued operations of the Bus Depots.

1.7 Project execution

- 1.7.1 DMRC shall invite open tenders from Contractors / Agencies specifying pre-qualification criteria for different packages for execution of the Project. The tenders / bids received shall be evaluated against the qualification criteria and those bids which meet the tender qualification criteria will be termed as technically qualified. Price bid of only technically qualified bidders will be opened and work shall be awarded to the lowest bidder. DMRC will award the works on EPC (turnkey / Design & Build) contract as per NITI Aayog guidelines, wherever possible. The tenders shall incorporate all necessary guarantees and indemnities to be given by the Contractors.



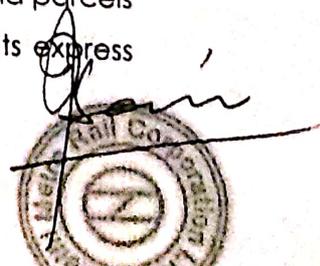
- 1.7.2 DMRC will incorporate advanced state of the art technologies during construction, minimizing the pollution hazard, improving quality and reducing the overall completion timelines.
- 1.7.3 DMRC shall maintain separate books of account for the Project and all expenditure shall be booked to this Project account.
- 1.7.4 The design of the proposed development / construction, should keep in view elements / features of universal design so as to be user-friendly for all age groups, all genders including third gender, disabled persons and all others special categories forming the user base of DTC, disabled persons and accessibility features for Persons with Disabilities, special needs and belonging to all age groups and genders.
- 1.7.5 The project shall be developed and implemented in a modernistic and useful design and usage without any overlap of various activities of the usages as proposed.

2.0 Role of DTC

- 2.1 DTC shall handover the selected Land Parcel / Bus Terminal free from all encumbrance and encroachment to DMRC.
- 2.2 Necessary shifting of existing occupants, if any, will be undertaken by the DTC in advance, i.e. one month prior to the start of Project. DMRC shall inform DTC in writing of the existing building / occupants which are required to be cleared one month in advance.
- 2.3 DTC being the land owing agency will act as developer for implementation of the Project and shall be responsible for the allotment / handing over of developed Units after completion of the Project.
- 2.4 DTC will provide all land related documents to facilitate the development of self-sustainable model.
- 2.5 DTC shall provide timely approval for development scheme including the cost and revenue plan, preliminary estimate and detailed cost estimate etc. DTC shall provide all assistance where necessary for approvals required from the local / statutory bodies.
- 2.6 DTC shall be entitled to supervise the quality of construction and suitability of construction to its requirements at any point of time and shall be entitled to place its reservation before Empowered Committee for its decision and approval.
- 2.7. DTC shall have unfettered right over the developed Infrastructure and land parcels etc., except wherever rights are created in favour of third parties with its express approvals, as part of the project under PPP and PB model.



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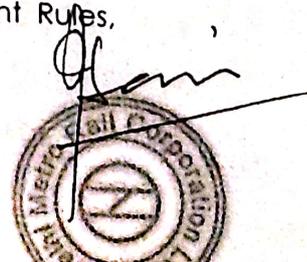
3.0 Role of DMRC

DMRC would be solely responsible for development of the Land parcel / Bus Terminals and shall also be solely and wholly responsible for implementing the project from concept till commissioning and would be rendering all the services both for pre-constructional activities and post constructional activities which are broadly defined herein below but, however, all activities involved at all stages shall form an integral part of obligations of DMRC unless specifically excluded herein as follows: -

- 3.1 Pre-constructional activities such as preparation of preliminary plans, preparation of preliminary estimate and approvals from statutory bodies and local bodies, obtaining all pre-construction clearances / approvals from respective authorities including responsibility of obtaining of the change of land use (if required).
- 3.2 Construction stage consists of obtaining approval for design / drawing of the layout plan, call of tenders and execution of work through contractors, supervision of work, testing and commissioning, maintenance of all documents and records, handling disputes / litigation, if any, during construction stages, all audits by Government agencies, implementation of labour laws, and adherence to IS codes, National Building codes, etc.
- 3.3 Post-construction activities consist of obtaining completion certificate from local bodies including fire clearance, facilitate handing over of the Project on completion from the DTC to the allottees / Buyers, settlement of accounts, handling of disputes / litigation, if any, with the agencies / contractors engaged for the construction.
- 3.4 DMRC will ensure that the land is used only for the purpose for which they have been handed over and not for any other purpose.
- 3.5 DMRC shall execute the Project only after getting building plans approved as per the statutory requirements and after approval of design.
- 3.6 DMRC shall obtain environmental clearances for the redevelopment works wherever required.
- 3.7 DMRC shall incorporate green building features, rainwater harvesting system, energy efficient building features, water conservation, sewage/effluent treatment/recycling / disposal, solid waste management, dedicated vehicle parking, green belt, etc. as per conditions stipulated in environmental clearance. The construction and demolition waste if any shall be disposed off in accordance with the provisions of new Construction and Demolition Waste Management Rules, 2016 as amended from time to time.



Signature



- 3.8 The trees, if any, situated on the plot will be Government property and if required, shall not be removed without prior approval of the concerned statutory authority. The approvals from the local / statutory bodies for Tree cutting permission etc. will be obtained by DMRC. Assistance of DTC may be sought where necessary and the same shall be provided forthwith to DMRC.
- 3.9 DMRC shall handover the completed structures and services along with inventory of fixtures to the DTC or any other nominated agency upon its completion.
- 3.10 DMRC shall not be liable to pay any property tax or other taxes, rents, charges, claims (past or future) in respect of properties developed for the Project on the corresponding land.
- 3.11 DMRC shall comply with all instructions like General Financial Rules [GFR] and CVC Guidelines while executing the work.
- 3.12 DMRC shall be solely liable and responsible for handling all labour disputes which may arise during implementation of project or post completion of the project, but relating to any activity involved in implementation of the project. DMRC shall indemnify DTC in an event any such claim is raised against DTC and DTC is obligated to pay such claims either under any award, decree or order of any court / tribunal / any authority. DMRC shall make it a pre-condition for contractors to obtain necessary insurance and protection for any liability of claim arising out of any labour dispute including but not limited to death, injury, disability etc. of any workmen or any person involved in the project or any loss of property as a result of any reason whatsoever including act of God. DMRC shall ensure necessary compliances of labour laws and to comply with all laws pertaining to or related to the implementation of the project in any manner whatsoever by the contractors to whom the work is awarded. DMRC shall also obtain indemnities and guarantees from the persons involved in the implementation of project.
- 3.13 DMRC shall not have any claim of any kind or nature whatsoever over DTC except for its remuneration as agreed in the present MOU.
- 3.14 DMRC shall be under an obligation to keep informed DTC of all litigations/claims etc. arising out of or relating to the implementation of the project.
- 3.15 DMRC shall be liable to diligently pursue and defend all such litigations/claims etc. in the best interest of DTC.
- 4.0 Other Terms and Conditions**
- 4.1 The detailed planning of the Project development will seek to integrate the infrastructure requirements of the surrounding areas.



22



- 4.2 DMRC shall provide a draft sale agreement to be executed between DTC and Buyers consisting detailed terms & conditions of sale.
- 4.3 DMRC shall submit quarterly returns of the physical and financial progress of the Project to DTC.
- 4.4 Nominated Officer of DTC may, at any time, inspect the construction site / land and premises.
- 4.5 All liabilities arising out of any Court decree or Arbitration Award and / or any additional costs transpiring due to the direction of any Court / Tribunal / Statutory body and / or any other legal costs in any suit or arbitration, in respect of any dispute arising out of the Project development shall form part of the Project construction cost and shall be borne by DTC even after the Project has been completed and/or handed over. DMRC shall not be in any way responsible for consequences as a result of delay on the part of DTC in expeditiously satisfying such liabilities. However, PMC Fees of DMRC shall not be admissible on this amount.

5.0 Miscellaneous

5.1 Amendments

No amendment or modification or waiver of any provision of this MoU, nor consent to any departure by any of the Parties therefrom, shall in any event be valid and effective unless the same is in writing and signed by the Parties or their duly authorised representative especially empowered in this behalf and then such waiver or consent shall be effective only in the specific instance and for the specific purpose for which it is given.

5.2 Confidentiality

All the parties shall maintain strict confidentiality of the documentation related to the MoU.

5.3 Transfer of Rights and Interests

Neither party shall assign, transfer and alienate in any manner whatsoever, its rights and interests in this MoU without the prior written permission of the other party.

5.4 Stamp Duty

The stamp duty and all other expenses in respect of this MoU & duplicate thereof shall be borne by DMRC.

5.5 Severability

- 5.5.1 If for any reason whatever any provision of this MoU is or becomes invalid, illegal or unenforceable or is declared by any Court of competent jurisdiction or any other



instrumentality to be invalid, illegal or unenforceable, such invalidity, illegality or unenforceability shall not prejudice or affect the remaining provisions of this MoU which shall continue in full force and effect.

- 5.5.2 The Parties will negotiate in good faith with a view to agreeing upon one or more provisions which may be substituted, as nearly as is practicable, to such invalid, illegal and unenforceable provision.
- 5.5.3 Provided failure to agree upon any such provisions shall not be subject to the dispute resolution procedure under this MoU or otherwise.

5.6 Language

The language of this MoU is English. All notices, correspondence, Project Agreements, documentation, Specifications & Standards, data, test reports, certificates and information in respect of this MoU shall be in the English language. All other written and printed matter, communications, documentation, proceedings and notices etc. pursuant or relevant to this MoU shall be in the English language. Hindi version may follow. In case of any discrepancy between the English & Hindi version, The English version shall prevail.

5.7 Exclusion of Implied Warranties etc.

This MoU expressly excludes any warranty, condition or other undertaking implied at law or by custom or otherwise arising out of any other agreement between the Parties or any representation by any Party not contained in a binding legal agreement executed by the Parties.

5.8 Further Assurances

At all times after the date hereof the Parties shall execute all such documents and do such acts, deeds and things as may reasonably be required for the purpose of giving full effect to this MoU.

5.9 Dispute Resolution and Arbitration

- 5.9.1. Except where otherwise provided for in this MoU, all questions and disputes arising between the parties pertaining or relating to this MoU directly or indirectly connected with this MoU shall in the first place be resolved mutually by MD/DTC and MD/DMRC or any other nominee appointed by them on their behalf, as the case may be. These two officers shall try to resolve the dispute and arrive at some settlement and make the settlement agreement. The settlement agreement shall be final and binding on both the parties. The Settlement Agreement shall have the same status and effect as of arbitration award.



- 5.9.2. If the efforts to resolve all or any of the disputes through the above process fail, then such disputes shall be referred to the Empowered Committee, whose decision shall be final and binding upon the parties.
- 5.9.3. Only in the event Empowered Committee is unable to reach any decision on the dispute, the dispute shall be referred to arbitration before a Sole Arbitrator mutually appointed by the parties or by a Court of Law competent to appoint such Arbitrator under Arbitration & Conciliation Act, 2015 (or as amended).
- 5.9.4. The decision of the Sole Arbitrator shall be final and binding upon the parties.
- 5.9.5. The seat of Arbitration shall be at New Delhi
- 5.9.6. The Courts at New Delhi shall have exclusive jurisdiction in respect all or any dispute which may arise between the parties.

5.10 Notices

Unless otherwise stated, notices to be given under this Agreement including but not limited to a notice of waiver of term, breach of any term of this MoU and Foreclosure of this MoU, shall be in writing and shall be given by hand delivery/recognised international courier, mail, telefax or facsimile and delivered or transmitted to the parties at their respective addresses set forth below: -

To DMRC	To DTC
Director/Project and Planning Delhi Metro Rail Corporation Limited, 8th Floor, Metro Bhawan, Fire Brigade Lane, Barakhamba Road, New Delhi-110001	CGM/Technical Delhi Transport Corporation I.P. Estate, New Delhi-110002

This MoU has been executed in duplicate. The First Party will retain one Original and one Original copy will be handed over to the Second Party.

IN WITNESS WHEREOF the parties hereto have signed their hands on these presents, in the presence of witness on the day, month and year first above written.

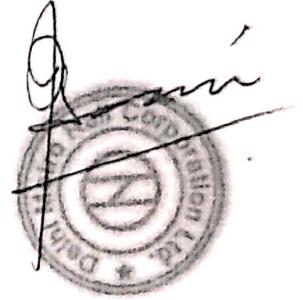
 <p style="text-align: center;"><i>(Signature)</i> (V.K. Gupta) CGM/Technical For and on behalf of DTC</p> <p>Witnesses</p> <p>1. <i>(Signature)</i> RISHI RAJ PIPIL Sr. Manager (civil) HQ.</p> <p>2. <i>(Signature)</i> B. S. Chauhan, Sr. Manager (Adm)</p>	<p style="text-align: center;"><i>(Signature)</i> (D.K. Saini) Director/Project and Planning For and on behalf of DMRC</p> <p>1. <i>(Signature)</i> SUSHIL KUMAR GUPTA DCM/ops/DMRC</p> <p>2. <i>(Signature)</i> 17/6/2022 (SUMESH - AM/op/HQ)</p> <p style="text-align: right;">D. K. SAINI Director (Project & Planning) Delhi Metro Rail Corporation Ltd. Metro Bhawan, Fire Brigade Lane, Barakhamba Road, New Delhi-110001</p>
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Annexure-A

LIST OF LAND PARCELS / BUS TERMINALS INITIALLY* OFFERED BY DTC

S/N	Property Type [Land Parcel/Bus Terminal]	Address	Area [SQM]	Any other Information on the Property
1.	Nehru Place	Nehru Place	14,057.00	DDA, Lease Deed
2.	Najafgarh	Najafgarh near Sabzi Mandi	7,851.59	DDA, Lease Deed
3.	Azadpur	Azadpur	2,225.3	DDA, Lease Deed
4.	Mehrauli	Mehrauli	8,092.00	DDA, Lease Deed
5.	Narela	Narela (Dheerani Jhor)	5,462.1	Free Hold

* any addition of Land Parcel / Bus Terminal shall be on mutual consent between the parties.



**LIST OF WATER BODIES
(DISTT. SOUTH WEST)**

SDMC

S. No.	Wetland Name	Geographical Coordinates (Latitude and Longitude of the centre of the Wetlands)	District (s) in which the Wetland is located	Village	Wetlands Type (Inland or Coastal)	Wetlands Sub-Type (Natural or Human-made)	Area in (ha)	Khasra No/Areas	Whether falls within category of regulated wetlands as per Wetlands Rules	Land ownership
1	Ambarhai F/03	28° 34' 27.167" N 77° 3' 7.817" E	South West	Ambarhai			0.556	38/10(4-16)		SDMC
2	Najafgarh F/74	28° 36' 56.322" N 76° 58' 38.945" E	South West	Najafgarh			1.086	12/11/1(6-5),12/12(8-12)		SDMC
3	Najafgarh F/77	28° 36' 32.948" N 76° 59' 8.932" E	South West	Najafgarh			0.267	23/23/1(2-0)		SDMC
4	Palam F/02	28° 35' 10.640" N 77° 4' 20.946" E	South West	Palam			2.6956	123(20-15)		SDMC
5	Palam F/03	28° 35' 27.350" N 77° 4' 26.303" E	South West	Palam			1.752	153(13-10)		SDMC
6	Palam F/05	28° 35' 32.058" N 77° 4' 39.348" E	South West	Palam			3.812	155(28-5)		SDMC
7	Pochan Pur	28°34.062' N, 77° 03.151'E	South West	Pochan Pur			0.682	33 (5-10)		SDMC

**LIST OF WATER BODIES
(DISTT. SOUTH WEST)**

DDA

S. No.	Wetland Name	Geographical Coordinates (Latitude and Longitude of the centre of the Wetlands)	District (s) in which the Wetland is located	Village	Wetlands Type (Inland or Coastal)	Wetlands Sub-Type (Natural or Human-made)	Area in (ha)	Khasra No/Areas	Whether falls within category of regulated wetlands as per Wetlands Rules	Land ownership
1	Ambarhai F/02	28° 34' 44.043" N 77° 2' 56.949" E	South West	Ambarhai			0.93	57(7-0)		DDA
2	Ambarhai F/04	28° 34.604" N 77° 02.735" E	South West	Ambarhai				33/9 & 33/10		DDA
3	Ambarhai F/05	28° 34.950" N 77° 02.860" E	South West	Ambarhai			0.556	14/11 min (4-16)		DDA
4	Asalatpur Khawad F/66	28° 32' 34.265" N 76° 56' 50.742" E	South West	Asalatpur Khawad			1.48	15/7 & 24(11-13)		DDA
5	Asalatpur Khawad F/67	28° 32' 46.752" N 76° 56' 8.871" E	South West	Asalatpur Khawad			0.955	6/2&15/2 (7-14)		DDA
6	Asalatpur Khawad		South West	Asalatpur Khawad				Kh. No. 9/6/2 & 9/15		DDA
7	Bharthal	28° 32' 30.428" N 77° 2' 41.163" E	South West	Bharthal			2.03	184(15-18)		DDA

8	Bharthal	28° 32.662'N 77° 03.254'E	South West	Bharthal 231		0.374	52/10/3(2-8)		DDA
9	Bharthal	28° 32' 41.762" N 77° 3' 2.763" E	South West	Bharthal		0.96	147 & 148(7-18)		DDA
10	Bharthal	28° 32' 31.246" N 77° 2' 40.078" E	South West	Bharthal		2.547	184(19-04)		DDA
11	Bamnoli	28° 32' 44.091" N 77° 1' 59.314" E	South West	Bamnoli		0.555	232 (4-15) Earlier 547(04-15)		DDA
12	Bamnoli	28° 32' 31.088" N 77° 1' 48.808" E	South West	Bamnoli		0.615	28/5 (4-6) 565(04-06)		DDA
13	Bindapur	28° 36' 41.899" N 77° 4' 25.277" E	South West	Bindapur		1.628	605(12-17)		DDA
14	Bindapur	28° 36' 39.304" N 77° 4' 6.710" E	South West	Bindapur		0.77	(b)470(5-8)		DDA
15	Bindapur	28° 36' 38.111" N 77° 4' 7.074" E	South West	Bindapur		0.72	(c) 471(5-4)		DDA
16	Chawala	28° 34' 0.556" N 77° 0' 17.160" E	South West	Chawala		2.56	196/1(19-15)		DDA

17	Chawala	28° 33' 52.540" N 77° 0' 7.603" E	South West	Chawala	232		0.688	192(5-15)		DDA
18	Chawala	28° 34' 3.189" N 77° 0' 31.254" E	South West	Chawala			1.228	7/27(9-18)		DDA
19	Chawala	28° 33' 14.670" N 77° 0' 6.317" E	South West	Chawala			1.685	96(12-6)		DDA
20	Chawala	28° 33' 44.787" N 77° 0' 28.422" E	South West	Chawala			1.89	199(14-17)		DDA
21	Chawala	28° 33' 14.410" N 76° 59' 21.957" E	South West	Chawala			0.588	206 (4-4)		DDA
22	Chawala	77° 0'16.55"E / 28°33'54.23"N	South West	Chawala			1.62	215 (12-8)		DDA
23	Chawala	28° 33' 46.191" N 77° 0' 18.763" E	South West	Chawala			0.556	362(4-16)		DDA
24	Daulat pur	28° 32' 31.867" N 76° 57' 52.693" E	South West	Daulat pur			1.088	29/7(08-14)		DDA
25	Daulat pur	28° 32' 36.316" N 76° 57' 19.787" E	South West	Daulat pur			0.81	61(06-12)		DDA

26	Daulat pur	28° 32' 48.671" N 76° 57' 44.945" E	South West	Daulat pur 233		1.511	41(11-03)		DDA
27	Daulat pur	28° 32' 44.556" N 76° 56' 55.661" E	South West	Daulat pur		0.818	22/26(6-12)		DDA
28	Darya pur Khurd	28° 33' 19.424" N 76° 54' 46.089" E	South West	Darya pur Khurd		0.387	6/26(2-9)		DDA
29	Darya pur Khurd	28° 33' 0.483" N 76° 55' 4.267" E	South West	Darya pur Khurd		3.19	321(23-9)		DDA
30	Darya pur Khurd	28° 33' 5.981" N 76° 54' 36.132" E	South West	Darya pur Khurd		1.48	66/11(11-1)		DDA
31	Darya pur Khurd	28° 33' 21.617" N 76° 54' 38.938" E	South West	Darya pur Khurd		0.56	7/16/1(4-2)		DDA
32	Dabri	28° 36' 29.205" N 77° 5' 8.798" E	South West	Dabri		7.39	38(55-3)		DDA
33	Dhool Siras	28° 33' 17.348" N 77° 1' 56.874" E 28° 33.257' N	South West	Dhool Siras		1.19	72/2 (8-9)		DDA
34	Dhool Siras	28° 33' 10.425" N 77° 1' 43.726" E	South West	Dhool Siras		0.95	85 (7-13)		DDA
35	Dhool Siras	28° 33' 11.369" N 77° 1' 53.770" E	South West	Dhool Siras		0.018	245 (0-14)		DDA
36	Dhool Siras	28° 33' 20.139" N 77° 1' 57.593" E	South West	Dhool Siras		1.056	227/3 (7-9)		DDA

37	Dichaun Kalan	28° 38' 14.044" N 76° 58' 58.783" E	South West	Dichaun Kalan 234			1.056	81/14/1(7-9)		DDA
38	Dichaun Kalan	28° 38' 18.218" N 76° 58' 47.899" E	South West	Dichaun Kalan			0.687	82/4/2(5-14)		DDA
39	Dichaun Kalan	28° 38' 51.597" N 76° 59' 27.330" E	South West	Dichaun Kalan			0.602	97/15/2(4-5)		DDA
40	Dichaun Kalan	28° 38' 27.178" N 76° 59' 6.762" E	South West	Dichaun Kalan			3.036	158/24/1(22-7)		DDA
41	Dichaun Kalan	28° 38' 51.188" N 76° 59' 6.014" E	South West	Dichaun Kalan			0.0017	96/20/2/1(0-14)		DDA
42	Dindar Pur	28° 35' 32.680" N 76° 59' 38.848" E	South West	Dindar Pur			0.749	338(5-6)		DDA
43	Dindar Pur	28° 35' 27.391" N 76° 59' 58.254" E	South West	Dindar Pur			2.67	1087/234 (20-0)		DDA
44	Dwarka (Water Body at Central Nursery,	28°35'37" N, 77°3'25" E	South West	Dwarka			0.16 ha	0.16 ha		DDA
45	Goyla Khurd	28° 35' 14.680" N 77° 0' 29.306" E	South West	Goyla Khurd			1.45	9/29(10-9)		DDA
46	Goyla Khurd	28° 34' 58.886" N 77° 0' 14.844" E	South West	Goyla Khurd			0.68	20/26 (5-13)		DDA
47	Hasanpur	28° 33' 23.659" N 76° 56' 15.275" E	South West	Hasanpur			1.297	74(09-07)		DDA

48	Hasanpur	28° 33' 13.738" N 76° 56' 36.828" E	South West	Hasanpur 235			0.55	65(04-12)		DDA
49	Haibat pur	28° 37' 9.588" N 76° 58' 40.452" E	South West	Haibat pur			1.088	44/26 (8-14)		DDA
50	Jaffarpur Kalan	28° 35' 23.898" N 76° 55' 19.879" E	South West	Jaffarpur Kalan			0.957	896(7-16)		DDA
51	Jaffarpur Kalan	28° 35' 29.123" N 76° 55' 5.316" E	South West	Jaffarpur Kalan			0.816	473(6-1)		DDA
52	Jharoda Kalan	28° 39' 1.897" N 76° 56' 31.018" E	South West	Jharoda Kalan			1.257	75/17(09-04)		DDA
53	Jharoda Kalan	28° 38' 57.709" N 76° 56' 48.079" E	South West	Jharoda Kalan			2.39	162(17-09)		DDA
54	Jharoda Kalan	28° 38' 56.131" N 76° 55' 50.302" E	South West	Jharoda Kalan			1.819	19/9(13-6)		DDA
55	Jharoda Kalan	28° 39' 27.134" N 76° 57' 10.488" E	South West	Jharoda Kalan			0.152	84/4/2(1-14)		DDA
56	Jharoda Kalan	28° 39' 16.510" N 76° 56' 59.898" E	South West	Jharoda Kalan			0.37	165(2-8)		DDA
57	Jharoda Kalan	28° 39' 29.799" N 76° 56' 40.377" E	South West	Jharoda Kalan			1.59	91/22(11-9)		DDA
58	Jharoda Kalan	28° 39' 24.399" N 76° 57' 10.001" E	South West	Jharoda Kalan			3.826	166(28-6)		DDA

59	Jharoda Kalan	28° 39' 24.971" N 76° 56' 51.235" E	South West	Jharoda Kalan 236			0.15	85/9(1-16)	DDA
60	Jhul Jhuli	28° 32' 35.517" N 76° 54' 17.312" E	South West	Jhul Jhuli			0.155	10/9/2(1-16)	DDA
61	Jhul Jhuli	28° 32' 34.399" N 76° 54' 18.006" E	South West	Jhul Jhuli			0.2675	10/12/2(2-0)	DDA
62	Jhul Jhuli	28° 32' 8.206" N 76° 54' 26.260" E	South West	Jhul Jhuli			0.133	27/1/12(1-0)	DDA
63	Jhul Jhuli	28° 32' 8.829" N 76° 54' 6.006" E	South West	Jhul Jhuli			1.88	44(14-10)	DDA
64	Kakrola F/02	28° 36' 35.404" N 77° 1' 10.181" E 28° 36.584" N	South West	Kakrola			1.22	184(0-15),192(8-17), total=(9-12)	DDA
65	Kakrola F/03	28° 36' 17.838" N 77° 1' 4.141" E 28° 36.320" N	South West	Kakrola			2.15	194(15-4)195/41(1-9) total=(16-1)	DDA
66	Kakrola F/04	28° 36' 51.480" N 77° 1' 56.404" E	South West	Kakrola			0.24	14/20/2(1-8)	DDA
67	Kakrola F/05	28° 35' 37.428" N 77° 1' 34.765" E	South West	Kakrola			2.28	175(17-10)	DDA
68	Kakrola F/06	28° 35' 39.873" N 77° 0' 57.007" E	South West	Kakrola			2.82	122(21-12)	DDA
69	Kakrola F/07	28° 35' 47.398" N 77° 1' 22.086" E	South West	Kakrola			2.69	123(20-15)	DDA

70	Kakrola F/08		South West	Kakrola	237		0.294	156min(2-2)		DDA
71	Qajipur	28° 34' 27.058" N 76° 52' 51.968" E	South West	Qajipur			1.23	31(9-2)		DDA
72	Qajipur	28° 34' 15.243" N 76° 52' 55.140" E	South West	Qajipur			0.005	59/1(0-4)		DDA
73	Khera Dabar	28° 35' 7.462" N 76° 56' 16.757" E	South West	Khera Dabar			2.44	53(18-3)		DDA
74	Khera Dabar	28° 35' 12.606" N 76° 55' 43.242" E	South West	Khera Dabar			2.194	46(16-4)		DDA
75	Khera Dabar	28° 35' 22.680" N 76° 55' 56.834" E	South West	Khera Dabar			1.35	51(10-1)		DDA
76	Khera Dabar	28° 34' 57.132" N 76° 56' 8.552" E	South West	Khera Dabar			0.0025	275(0-2)		DDA
77	Khera Dabar	28° 34' 58.405" N 76° 56' 8.342" E	South West	Khera Dabar			0.0025	305(0-2)		DDA
78	Khera Dabar	28° 34' 59.040" N 76° 56' 6.616" E	South West	Khera Dabar			0.0025	315(0-2)		DDA
79	Khaira	28° 35' 48.015" N 76° 58' 14.960" E	South West	Khaira			0.28	(a) 79(2-13)		DDA
80	Khaira	28° 35' 43.485" N 76° 57' 53.742" E	South West	Khaira			1.15	(b) 178(8-6)		DDA

81	Khaira	28° 36' 1.025" N 76° 57' 39.833" E	South West	Khaira 238		0.73	(c) 185(5-5)		DDA
82	Kapashera	28° 31' 37.540" N 77° 4' 57.766" E	South West	Kapashera		0.97	664/1(7-3)		DDA
83	Kapashera	28° 31' 35.150" N 77° 4' 59.457" E	South West	Kapashera		0.0023	664/5(0-4),664/8(0-15) total area (0-19)		DDA
84	Khar Khari jatmal	28° 34' 48.117" N 76° 56' 40.745" E	South West	Khar Khari jatmal		0.68	75/1(5-1)		DDA
85	Khar Khari Nahar	28° 34' 52.086" N 76° 57' 24.364" E	South West	Khar Khari Nahar		0.33	(a) 23/27(02-05)		DDA
86	Khar Khari Nahar	28° 35' 10.508" N 76° 57' 47.045" E	South West	Khar Khari Nahar		2.12	35(15-09)		DDA
87	Khar Khari Nahar	28° 35' 27.752" N 76° 57' 47.552" E	South West	Khar Khari Nahar		0.683	6/11/2 (5-11)		DDA
88	Khar Khari rond	28° 33' 36.569" N 76° 56' 14.263" E	South West	Khar Khari rond		2.699	(a) 50 (20-18)		DDA
89	Khar Khari rond		South West	Khar Khari rond			Kh. No. 97/15		DDA

90	Kutuba pur		South West	Kutuba pur 239		3.01	27(22-5)		DDA
91	Luharheri F/02	28° 36' 0.109" N 77° 2' 37.625" E 28° 35.978" N 77°	South West	Luharheri		0.41	4/26(3-11)		DDA
92	Malikpur Zer Nazaf Garh	28° 33' 58.952" N 76° 53' 34.660" E	South West	Malikpur Zer Nazaf Garh		0.00376	11/24/2 (0-3)		DDA
93	Malikpur Zer Nazaf Garh	28° 33' 15.381" N 76° 54' 5.583" E	South West	Malikpur Zer Nazaf Garh		0.00376	42/9/1 (0-3)		DDA
94	Malikpur Zer Nazaf Garh	28° 32' 57.136" N 76° 53' 59.202" E	South West	Malikpur Zer Nazaf Garh		0.00627	59/14(0-5)		DDA
95	Mitraun	28° 36' 26.715" N 76° 57' 0.341" E	South West	Mitraun		1.0903	(a) 188(8-15)		DDA
96	Mitraun	28° 36' 52.320" N 76° 56' 54.216" E	South West	Mitraun		2.461	(b) 214(18-4)		DDA
97	Mitraun	28° 36' 26.157" N 76° 56' 19.587" E	South West	Mitraun		1.218	(c) 220(9-11)		DDA
98	Mitraun	28° 36' 24.500" N 76° 56' 59.838" E	South West	Mitraun		1.0903	(d) 186(8-15)		DDA

99	Mitraun	28° 36' 25.593" N 76° 56' 58.731" E	South West	Mitraun	240			(e) 187(--)		DDA
100	Mitraun	28° 36' 24.371" N 76° 56' 36.700" E	South West	Mitraun			0.00627	(f) 250/1(0-5)		DDA
101	Mitraun	28° 36' 16.394" N 76° 56' 43.180" E	South West	Mitraun			0.00501	(g) 304/3(0-4)		DDA
102	Mitraun	28° 36' 4.129" N 76° 56' 32.195" E	South West	Mitraun			0.00627	(h) 94/26(0-5)		DDA
103	Mitraun	28° 36' 12.734" N 76° 56' 48.139" E	South West	Mitraun			0.00627	(i) 65/26(0-5)		DDA
104	Nangli Sakarwati	28° 37' 5.139" N 77° 0' 7.813" E	South West	Nangli Sakarwati			0.414	51(3-10)		DDA
105	Nangli Sakarwati	28° 37' 8.859" N 77° 0' 0.451" E	South West	Nangli Sakarwati			0.521	52(3-9)		DDA
106	Najafgarh F/75	28° 36' 38.635" N 76° 59' 12.334" E	South West	Najafgarh			0.923	23/5/1(6-9)		DDA
107	Najafgarh F/76	28° 36' 35.559" N 76° 59' 8.991" E	South West	Najafgarh			0.254	23/13/2(1-16)		DDA
108	Nasirpur F/02	28° 35' 45.110" N 77° 5' 37.445" E	South West	Nasirpur			1.764	612(13-19)		DDA
109	Nasirpur F/03	28° 35' 50.558" N 77° 5' 23.043" E	South West	Nasirpur			0.005	111(0-4)		DDA

110	Nasirpur F/04	28° 36' 1.089" N 77° 5' 54.223" E	South West	Nasirpur	241		0.0012	302(0-1)	DDA
111	Nasirpur F/05	28° 35' 36.296" N 77° 6' 6.025" E	South West	Nasirpur			0.0022	724/379(0-18)	DDA
112	Nasirpur F/06	28° 35' 54.238" N 77° 5' 13.338" E	South West	Nasirpur			0.6782	K.No. 109 Area: 6782 Sq. Mtr.	DDA
113	Nawada F/02	28° 37' 10.577" N 77° 1' 49.374" E	South West	Nawada			0.828	178(6-19)	DDA
114	Nawada F/03	28° 37' 53.234" N 77° 1' 40.768" E	South West	Nawada			0.615	330(4-6)	DDA
115	Nawada F/04	28° 37' 27.479" N 77° 2' 50.021" E	South West	Nawada			1.137	665(8-5)	DDA
116	Paprawat	28° 35' 18.880" N 76° 58' 34.728" E	South West	Paprawat			0.0062	142(0-5)	DDA
117	Paprawat	28° 35' 20.017" N 76° 58' 32.358" E	South West	Paprawat			0.588	146(4-4)	DDA
118	Paprawat	28° 35' 10.960" N 76° 58' 41.602" E	South West	Paprawat			0.5217	180(3-9)	DDA
119	Paprawat	28° 35' 5.493" N 76° 58' 31.187" E	South West	Paprawat			2.16	181(16-15)	DDA
120	Paprawat	28° 34' 59.476" N 76° 58' 37.413" E	South West	Paprawat			0.817	182(6-11)	DDA

121	Paprawat	28° 34' 46.416" N 76° 59' 1.730" E	South West	Paprawat 242			3.023	183(22-6)		DDA
122	Paprawat	28° 35' 29.453" N 76° 58' 45.888" E	South West	Paprawat			0.28	192(2-10)		DDA
123	Pindwala Kalan	28° 34' 2.465" N 76° 57' 54.813" E	South West	Pindwala Kalan			2.595	57(19-4)		DDA
124	Pindwala Kalan	28° 34' 3.395" N 76° 57' 45.173" E	South West	Pindwala Kalan			2.35	68(17-6)		DDA
125	Pindwala Kalan	28° 33' 44.642" N 76° 57' 18.288" E	South West	Pindwala Kalan			3.503	73(26-19)		DDA
126	Pindwala Khurd	28° 33' 14.921" N 76° 57' 52.540" E	South West	Pindwala Khurd			0.555	31/4(4-15)		DDA
127	Pindwala Khurd	28° 33' 12.319" N 76° 57' 50.060" E	South West	Pindwala Khurd			0.602	31/8(4-5)		DDA
128	Pindwala Khurd	28° 33' 7.145" N 76° 57' 30.539" E	South West	Pindwala Khurd			0.56	33/25/1(4-19)		DDA
129	Pindwala Khurd	28° 33' 31.816" N 76° 57' 43.359" E	South West	Pindwala Khurd			0.133	44(1-0)		DDA
130	Pindwala Khurd	28° 33' 27.923" N 76° 57' 48.855" E	South West	Pindwala Khurd			0.816	46(6-10)		DDA

131	Pindwala Khurd	76°58'16.32"E / 28°34'4.27"N	South West	Pindwala Khurd	243	0.16	33/2(1-2)	DDA
132	Palam F/04	28° 35' 22.693" N 77° 4' 24.110" E	South West	Palam		2.825	122(21-12)	DDA
133	Palam F/06	28° 35' 39.080" N 77° 4' 38.973" E	South West	Palam		0.294	156(2-2)	DDA
134	Palam F/07	28° 35' 29.272" N 77° 4' 55.694" E	South West	Palam		2.0307	162(15-18)	DDA
135	Pochan Pur F/02	28° 33' 41.199" N 77° 2' 41.840" E	South West	Pochan Pur		0.824	36(6-16)	DDA
136	Pochan Pur F/03	28° 33' 34.548" N 77° 2' 39.193" E	South West	Pochan Pur		1.4903	35(11-14)	DDA
137	Pochan Pur F/04	28° 33' 28.850" N 77° 2' 47.748" E	South West	Pochan Pur		1.494	26/26(11-17)	DDA
138	Pochan Pur F/05	28° 33' 44.418" N 77° 2' 49.078" E	South West	Pochan Pur		8.31	32(62-12)	DDA
139	Pochan Pur	28° 33' 47.020" N 77° 2' 59.429" E	South West	Pochan Pur		1.016	34(7-6)	DDA
140	Rewla Khan Pur	28° 34' 3.188" N 76° 59' 14.883" E	South West	Rewla Khan Pur		1.6294	(a)77(12-8)	DDA
141	Rewla Khan Pur	28° 34' 12.807" N 76° 59' 21.249" E	South West	Rewla Khan Pur		0.956	(b)76(07-15)	DDA

142	Rewla Khan Pur	28° 34' 30.247" N 76° 59' 11.132" E	South West	Rewla Khan Pur	244		2.046	(c)74(15-3)	DDA
143	Rewla Khan Pur	28° 33' 48.438" N 76° 58' 34.082" E	South West	Rewla Khan Pur			0.556	(d)80(4-16)	DDA
144	Rewla Khan Pur	28° 33' 54.521" N 76° 58' 41.417" E	South West	Rewla Khan Pur			0.441	(e)81(3-3)	DDA
145	Rewla Khan Pur	28° 33' 58.174" N 76° 58' 54.509" E	South West	Rewla Khan Pur			0.775	(f)98(5-8)	DDA
146	Rewla Khan Pur	28° 34' 14.987" N 76° 59' 40.565" E	South West	Rewla Khan Pur			0.552	(g)23/27(4-13)	DDA
147	Rewla Khan Pur	28° 33' 47.444" N 76° 58' 56.630" E	South West	Rewla Khan Pur			1.48	46/29(11-12)	DDA
148	Rewla Khan Pur	28° 33' 32.143" N 76° 58' 35.618" E	South West	Rewla Khan Pur			0.14	61/10(1-12)	DDA
149	Rewla Khan Pur	28° 34' 30.046" N 76° 59' 13.762" E	South West	Rewla Khan Pur				75/36/1 & 2/4	DDA
150	Roshanpura	28° 36' 31.975" N 76° 59' 9.599" E	South West	Roshanpura			0.4	506(3-0)	DDA
151	Salahpur	28° 30' 58.823" N 77° 3' 38.427" E	South West	Salahpur			0.72	16/15(5-4)	DDA
152	Samaspur Khalsa	28° 35' 9.170" N 76° 54' 28.633" E	South West	Samaspur Khalsa			0.735	17/28(5-5)	DDA

153	Samaspur Khalsa	28° 34' 52.258" N 76° 54' 2.808" E	South West	Samaspur Khalsa	245	0.956	36/30(7-15)	DDA
154	Samaspur Khalsa	28° 34' 48.653" N 76° 54' 20.154" E	South West	Samaspur Khalsa		2.022	36/67(15-12)	DDA
155	Sarangpur	28° 32' 35.434" N 76° 53' 18.742" E	South West	Sarangpur		1.091	71(8-16)	DDA
156	Surakh pur	28° 37' 23.561" N 76° 56' 56.483" E	South West	Surakh pur		0.61	204(4-6)	DDA
157	Surehera	28° 36' 20.189" N 76° 55' 31.683" E	South West	Surehera		6.841	15/1/2(51-14)	DDA
158	Surehera	28° 36' 6.834" N 76° 55' 57.216" E	South West	Surehera		0.422	28/23(3-16)	DDA
159	Surehera	28° 36' 43.827" N 76° 56' 14.076" E	South West	Surehera		2.292	38/23(17-14)	DDA
160	Surehera	28° 35' 42.199" N 76° 56' 21.988" E	South West	Surehera		1.806	40/1/2(13-5)	DDA
161	Surehera	28° 35' 49.345" N 76° 56' 35.381" E	South West	Surehera		0.976	42/12/1(7-3)	DDA
162	Tajpur Khurd	28° 34' 36.922" N 77° 0' 47.185" E	South West	Tajpur Khurd		2.556	33(18-16), 34(0-15) total area (19-11)	DDA
163	Toganpur F/02	28° 34' 15.386" N 77° 3' 31.658" E	South West	Toganpur		0.602	1/170(4-5)	DDA

164	Sahupura	28° 34.280" N 77° 03' 672" E	South West	Sahupura 246			0.425	17/2 (3-18)	DDA
165	Ujwa	28° 34' 18.039" N 76° 54' 14.180" E	South West	Ujwa			3.097	(a) 98(23-15)	DDA
166	Ujwa	28° 34' 11.652" N 76° 54' 6.449" E	South West	Ujwa			0.549	(b)103(4-11)	DDA
167	Ujwa	28° 33' 55.572" N 76° 54' 16.637" E	South West	Ujwa			1.22	(c) 105(9-12)	DDA
168	Ujwa	28° 33' 50.110" N 76° 54' 40.148" E	South West	Ujwa			0.802	(d) 107(6-0)	DDA
169	Ujwa	28° 33' 39.215" N 76° 54' 40.731" E	South West	Ujwa			0.535	(e) 109(4-0)	DDA
170	Ujwa	28° 34' 5.321" N 76° 54' 26.865" E	South West	Ujwa			1.204	(f) 113(9-0)	DDA
171	Ujwa	28° 33' 32.398" N 76° 54' 56.726" E	South West	Ujwa			0.417	(g) 123(3-12)	DDA
172	Ujwa	28° 33' 45.445" N 76° 55' 18.035" E	South West	Ujwa			2.699	(h) 126(20-18)	DDA
173	Ujwa	28° 34' 0.328" N 76° 55' 27.231" E	South West	Ujwa			2.194	(i) 129(16-4)	DDA
174	Water Body at Sector-23, Dwarka	28°35'58" N, 77°2'58" E	South West	Dwarka			0.6	0.60 ha	DDA

**LIST OF WATER BODIES
(DISTT. SOUTH WEST)**

REVENUE

S. No.	Wetland Name	Geographical Coordinates (Latitude and Longitude of the centre of the Wetlands)	District (s) in which the Wetland is located	Village	Wetlands Type (Inland or Coastal)	Wetlands Sub-Type (Natural or Human-made)	Area in (ha)	Khasra No/Areas	Whether falls within category of regulated wetlands as per Wetlands Rules	Land ownership
1	Bijwasan	28° 32' 7.430" N 77° 3' 26.829" E	South West	Bijwasan			2.69	168(20-18)		BDO
2	Bijwasan	28° 32' 13.738" N 77° 2' 47.898" E	South West	Bijwasan			2.15	17,28, 23/24 (16-14)		BDO
3	Bijwasan	28° 31' 27.450" N 77° 4' 7.914" E	South West	Bijwasan			12.04	(c) 157 (90-0)		BDO
4	Bakargarh	28° 35' 38.623" N 76° 52' 35.473" E	South West	Bakargarh			1.222	76(9-14)		BDO
5	Bakargarh	28° 35' 43.600" N 76° 52' 14.279" E	South West	Bakargarh			0.68	77(5-12)		BDO
6	Bakargarh	28° 34' 58.981" N 76° 53' 5.729" E	South West	Bakargarh			0.69	78(5-18)		BDO

7	Badu Sarai	28° 31' 47.840" N 76° 59' 14.826" E	South West	Badu Sarai	249		1.75	44(13-10)		BDO
8	Badu Sarai	28° 31' 43.052" N 76° 58' 50.386" E	South West	Badu Sarai			0.55	49(04-16)		BDO
9	Badu Sarai	28° 32' 5.582" N 76° 58' 53.178" E	South West	Badu Sarai			0.735	51 (5-5)		BDO
10	Badu Sarai	28° 31' 56.558" N 76° 58' 33.947" E	South West	Badu Sarai			1.297	52(9-7)		BDO
11	Daurala	28° 30' 30.438" N 76° 53' 50.650" E	South West	Daurala			1.083	46(08-10)		BDO
12	Daurala	28° 30' 38.712" N 76° 53' 40.449" E	South West	Daurala			0.561	43(04-02)		BDO
13	Daurala	28° 30' 35.568" N 76° 53' 32.861" E	South West	Daurala			0.521	44(03-09)		BDO
14	Daurala	28° 30' 35.115" N 76° 53' 7.573" E	South West	Daurala			1.0033	45(07-05)		BDO
15	Dhansa	28° 33' 8.423" N 76° 52' 20.663" E	South West	Dhansa			1.49	137(11-14)		BDO
16	Dhansa	28° 33' 19.178" N 76° 52' 25.185" E	South West	Dhansa			0.454	138(3-4)		BDO
17	Dhansa	28° 33' 17.616" N 76° 50' 54.509" E	South West	Dhansa			1.22	152(9-12)		BDO

18	Dhansa	28° 33' 9.356" N 76° 53' 7.485" E	South West	Dhansa	250		1.73	153(13-0)		BDO
19	Gumanhera	28° 32' 3.614" N 76° 55' 22.724" E	South West	Gumanhera			1.35	104(10-12)		BDO
20	Gumanhera	28° 32' 58.393" N 76° 55' 47.998" E	South West	Gumanhera			2.528	99(18-09)		BDO
21	Gumanhera	28° 32' 1.139" N 76° 55' 41.542" E	South West	Gumanhera			2.16	102(16-15)		BDO
22	Gumanhera	28° 32' 14.476" N 76° 55' 32.347" E	South West	Gumanhera			0.54	101(04--10)		BDO
23	Gumanhera	28° 32' 4.399" N 76° 55' 28.649" E	South West	Gumanhera			0.55	103(04-17)		BDO
24	Gumanhera	28° 32' 46.326" N 76° 54' 53.460" E	South West	Gumanhera			1.17	100(08-08)		BDO
25	Gumanhera	28° 31' 55.549" N 76° 55' 3.103" E	South West	Gumanhera			1.087	105(08-13)		BDO
26	Galib Pur	28° 31' 28.982" N 76° 53' 1.045" E	South West	Galib Pur			1.62	46(12-11)		BDO
27	Galib Pur	28° 31' 47.076" N 76° 52' 43.325" E	South West	Galib Pur			1.62	60(12-11)		BDO
28	Issapur	28° 34' 30.951" N 76° 52' 1.063" E	South West	Issapur			0.82	148(6-13)		BDO

29	Issapur	28° 33' 36.456" N 76° 51' 54.643" E	South West	Issapur	251		3.317	149(24-8)		BDO
30	Issapur	28° 33' 30.618" N 76° 52' 6.904" E	South West	Issapur			1.6	150min(12-0)		BDO
31	Issapur	28° 33' 31.386" N 76° 52' 12.121" E	South West	Issapur			1.45	151(10-9)		BDO
32	Issapur	28° 34' 34.144" N 76° 50' 48.272" E	South West	Issapur			0.155	153(1-16)		BDO
33	Issapur	28° 34' 26.342" N 76° 51' 17.667" E	South West	Issapur			1.22	152 (9-16)		BDO
34	Issapur	28° 34' 37.097" N 76° 51' 44.164" E	South West	Issapur			0.49	126 (3-7)		BDO
35	Jhatikra	28° 31' 19.962" N 76° 57' 48.673" E	South West	Jhatikra			2.59	84(19-4)		BDO
36	Jhatikra	28° 31' 4.495" N 76° 58' 6.677" E	South West	Jhatikra				95		BDO
37	Jhatikra	28° 31' 9.943" N 76° 57' 45.429" E	South West	Jhatikra			0.86	96(06-05)		BDO
38	Jhatikra	28° 32' 9.922" N 76° 58' 15.044" E	South West	Jhatikra			0.82	101(6-18)		BDO
39	Kair	28° 37' 23.540" N 76° 55' 18.093" E	South West	Kair			1.62	19/24(12-17)		BDO

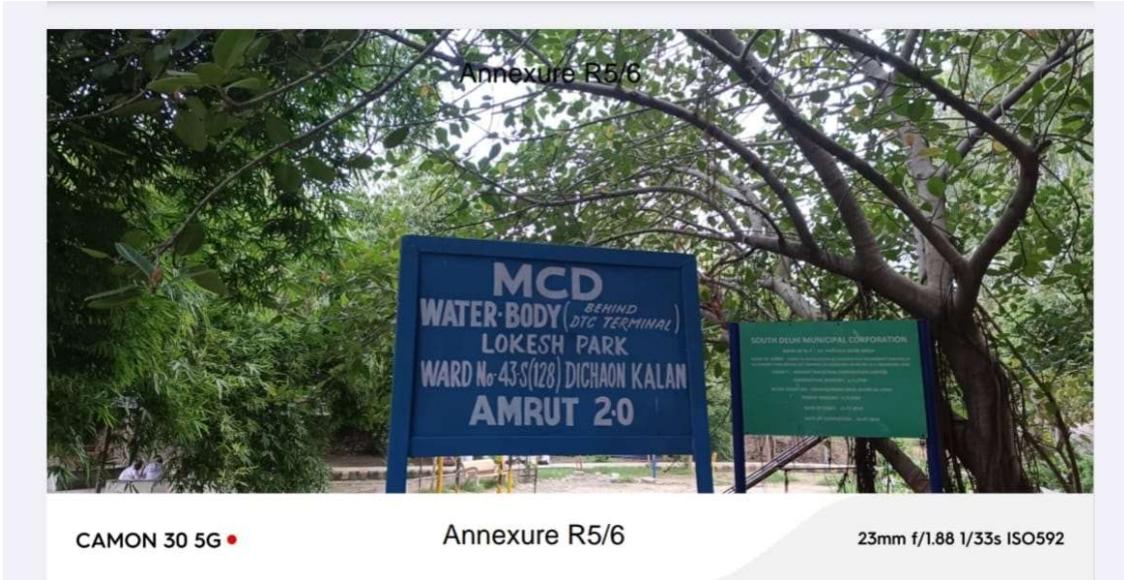
40	Kair	28° 37' 11.499" N 76° 55' 10.943" E	South West	Kair	252		0.98	29/2(7-4)		BDO
41	Kair	28° 37' 30.414" N 76° 55' 9.608" E	South West	Kair			1.08	63(8-10)		BDO
42	Kair	28° 37' 25.778" N 76° 54' 56.738" E	South West	Kair			2.836	64/2(21-2)		BDO
43	Kair	28° 36' 44.931" N 76° 54' 57.896" E	South West	Kair			0.722	44/22/1(5-4)		BDO
44	Kair	28° 37' 8.295" N 76° 55' 41.511" E	South West	Kair			0.28	26/7,14(2-13)		BDO
45	Kair	28° 37' 27.937" N 76° 54' 57.436" E	South West	Kair			0.002	62/2(0-17)		BDO
46	Kair	28° 37' 6.646" N 76° 55' 41.406" E	South West	Kair			0.722	26-14(5-4)		BDO
47	Kanganheri	28° 32' 40.778" N 76° 59' 43.177" E	South West	Kanganheri			1.311	32//7, 14 (9-08)		BDO
48	Kanganheri	28° 32' 41.614" N 76° 59' 19.399" E	South West	Kanganheri			1.752	111(13-10)		BDO
49	Kanganheri	28° 32' 0.149" N 76° 59' 55.211" E	South West	Kanganheri			1.137	78(08-05)		BDO
50	Kanganheri	28° 32' 53.054" N 76° 58' 19.232" E	South West	Kanganheri			0.58	83(04-04)		BDO

51	Kanganheri	28° 32' 45.368" N 76° 58' 9.158" E	South West	Kanganheri 253			1.217	25/1(4-11), 25/3(4-19)		BDO
52	Mundhela Kalan	28° 36' 38.247" N 76° 53' 40.708" E	South West	Mundhela Kalan			0.9578	78(7-16)		BDO
53	Mundhela Kalan	28° 36' 22.806" N 76° 53' 43.461" E	South West	Mundhela Kalan			3.893	79(29-10)		BDO
54	Mundhela Kalan	28° 36' 55.445" N 76° 53' 20.781" E	South West	Mundhela Kalan			0.5578	119(4-17)		BDO
55	Mundhela Kalan	28° 36' 10.091" N 76° 53' 56.421" E	South West	Mundhela Kalan			0.0522	43/12(6-17)		BDO
56	Mundhela Kalan	28° 35' 47.717" N 76° 53' 25.578" E	South West	Mundhela Kalan			0.52	64/24/2(3-9)		BDO
57	Mundhela Khurd	28° 37' 46.064" N 76° 53' 27.410" E	South West	Mundhela Khurd			2.67	1/41(20-0)		BDO
58	Mundhela Khurd	28° 37' 3.794" N 76° 53' 54.201" E	South West	Mundhela Khurd			0.28	1/230(2-13)		BDO
59	Mundhela Khurd	28° 36' 33.244" N 76° 54' 45.523" E	South West	Mundhela Khurd			0.0022	1/334(0-18)		BDO
60	Mundhela Khurd	28° 37' 8.739" N 76° 53' 26.162" E	South West	Mundhela Khurd			3.228	1/444(24-13)		BDO
61	Mundhela Khurd	28° 37' 25.574" N 76° 53' 23.360" E	South West	Mundhela Khurd			2.715	19/41(20-3)		BDO

62	Nanak Heri	28°31'14.56"N 76°58'52.46"E	South West	Nanak Heri	254	0.159	132(1-19)	BDO
63	Nanak Heri	28° 31' 15.367" N 76° 59' 8.415" E	South West	Nanak Heri		0.0075	52(0-6)	BDO
64	Nanak Heri	76°59'3.66"E / 28°31'7.82"N	South West	Nanak Heri		0.0025	347(0-2)	BDO
65	Nanak Heri	28° 31' 14.312" N 76° 58' 57.355" E	South West	Nanak Heri		0.418	26/27 (3-13)	BDO
66	Najafgarh Jheel	28° 31'3.64"N 76° 55'18.39"E - 28° 31'3.64"N 76° 55'18.39"E	South West	Najafgarh		2530		BDO
67	Radhopur	28° 31' 20.959" N 77° 0' 2.451" E	South West	Radhopur		1.757	(a) 17/12(13-14)	BDO
68	Radhopur	28° 31' 9.709" N 77° 0' 23.699" E	South West	Radhopur		0.909	(b)23/20/1(6-8)	BDO
69	Radhopur	28° 31' 21.312" N 77° 0' 48.403" E	South West	Radhopur		1.23	© 13//10/2, 13/9/4, 13/11 (9- 02)	BDO
70	Rawta	28° 31' 7.704" N 76° 53' 23.754" E	South West	Rawta		0.822	37/26(6-15)	BDO
71	Rawta	28° 31' 4.038" N 76° 54' 18.751" E	South West	Rawta		0.6929	32//18/1, 19/1 (5-18)	BDO
72	Rawta	28° 30' 54.297" N 76° 53' 35.993" E	South West	Rawta		0.414	42/26(3-1)	BDO

73	Rawta	28° 31' 37.782" N 76° 54' 4.158" E	South West	Rawta	255		0.548	74/25/2(4-10)		BDO
74	Rawta	28° 31' 22.596" N 76° 54' 20.724" E	South West	Rawta			0.555	75/36/1(4-15)		BDO
75	Rawta	28° 31' 17.478" N 76° 54' 5.759" E	South West	Rawta			1.29	214(9-7)		BDO
76	Shikarpur	28° 31' 42.522" N 76° 57' 23.185" E	South West	Shikarpur			2.298	96(17-18)		BDO
77	Shikarpur	28° 32' 9.156" N 76° 56' 44.553" E	South West	Shikarpur			1.418	98(10-6)		BDO
78	Surakh pur	28° 37' 42.208" N 76° 56' 40.417" E	South West	Surakh pur			0.989	64(7-4)		BDO

Annexure ²⁵⁶R5/6





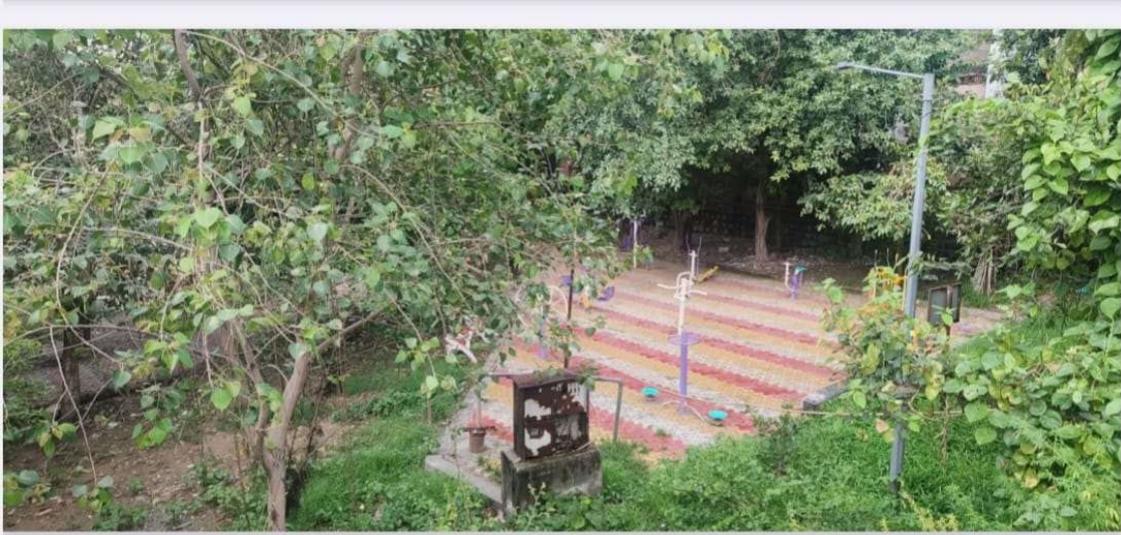
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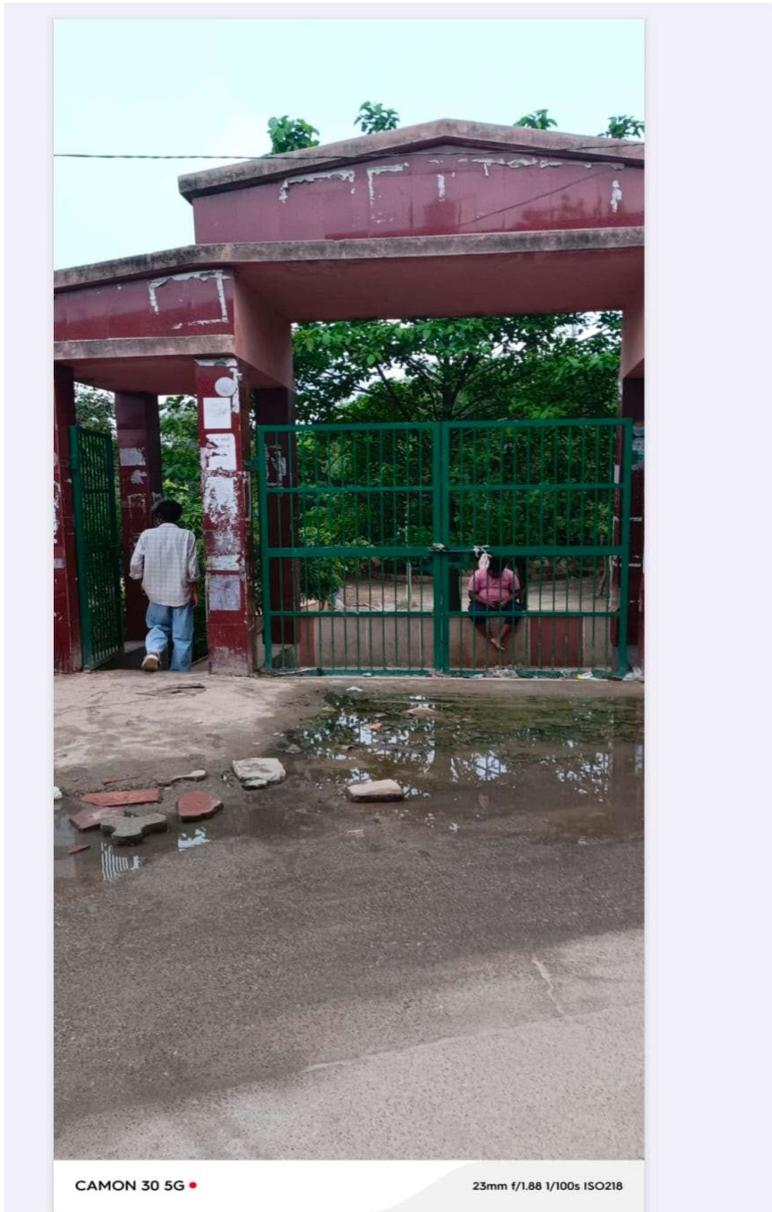
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NCT OF DELHI COURT FEE
DLCT/21264/3G/2558J
21-JUL-2025



260



IN THE COURT OF... Before the National Green Tribunal, Principal Bench

Suit/Appeal No... OA 15/2025 JURISDICTION of 2025

In re:-
Sri. Kastur Singh & Anrs.Pltff/Applt/Petitioner/Complainant
VERSUS

G.N.C.T.D & Ors.Defdt./respf./Accused

KNOW ALL to whom these present shall come that I/We... Authorized Representative
of DTC

the above named... Respondent No. 5do hereby appoint.
Advocate Cauveri Birbal Enrollment No - D/2155/2010

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorize him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever.

* IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this... 31day of... July...2025

Accepted subject to the terms of the fees.

Cauveri Birbal
Advocate

Client

Du
ASHOK KUMAR
Dy. CGM (Civil)
Delhi Transport Corporation
(Govt. of NCT of Delhi)
I.P. Estate, New Delhi-110002
Identified
Cauveri Birbal



Kartar Singh & Anr. Vs. Govt. NCT of Delhi

1 message

Associate Birbalchambers <associate@birbalchambers.com>

Tue, Jul 22, 2025 at 4:25 PM

To: "kosliaravi@gmail.com" <kosliaravi@gmail.com>

Cc: cauveri birbal <cauveribirbal@gmail.com>

Dear Sir,

Please find attached Reply on behalf of Respondent No. 5 DTC for the purposes of service.

Warm Regards,

Cauveri Birbal / Kamlendu Pandey
Advocates
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New Delhi 110049313 Lawyers Chamber (Old Block)
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